

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM – 'D
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/DR-HCIND/ 3062

Indore, Dated 29th of May, 2013

From:

The Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore

To,

Shri Mohd. Maazul Haque
C/o Provost Office,
Dr. B.R. Ambedkar Hall,
A.M.U., Aligarh – 202 001.

Please refer to your application dated 24/05/2013 (Inwarded on 27/05/2013) registered at our I.D. No. 01/2013-14 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you, the information regarding pendency of civil cases in the desired format and the cases under Muslim Personal Law on 10 desired subjects pertaining to this Bench Registry can not be supplied due to the following reasons:-

- (I) Hon'ble the Competent Authority of High Court of M.P. has framed "High Court of M.P. (Right to Information) Rules, 2006" under Section 28(1) of the Right to Information Act, 2005. In accordance therewith a citizen/applicant is required to pay fee of Rs.50/- **in the form of non-judicial stamp or Treasury Challan, pasted with self-attested photograph** (in original) of the applicant in Form "A" and you failed to furnish the same, therefore, your application can not be entertained.
- (II) Moreover, such information cannot be supplied under the Act as it does not exist in the desired format as applied and the undersigned is not supposed to create the information as per desire of the applicant. The authority can neither re-shape nor cull the information.
- (III) As per Rule 3(2) of the High Court of M.P. (Right to Information) Rules, 2006, every application is required to be made for one particular item of information only.

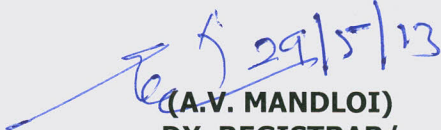
Therefore, your request for providing so many items of information can not be acted until proportionate number of applications are made with the required fee of Rs.50/- per application.

- (IV) The information sought under RTI Act 2005 is required to be very specific and precise, so that, the Authority may conveniently supply the information after ascertaining, if the same may be disclosed under the provisions of Sections 8 and 9 of the RTI Act 2005.


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Moreover, your kind attention is invited towards the Circular No. F-11-24/2008/RTI/1-9 Bhopal, dated 17/11/2011 issued by the General Administration Department (Right to Information Cell), Ministry, Govt. of M.P., Bhopal as adopted by the High Court of M.P. vide Endorsement No.C/3469 dated 27/04/2012 whereby the State Public Information Officer is not expected to answer queries which do not in fact exist.

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority (Principal Registrar, High Court of M. P., Indore Bench) within 30 days of the issue of this order.


(A.V. MANDLOI)
DY. REGISTRAR/
STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF M.P.,
BENCH AT INDORE